

GOVERNMENT OF INDIA
MINISTRY OF WATER RESOURCES,
RIVER DEVELOPMENT & GANGA REJUVENATION
LOK SABHA
UNSTARRED QUESTION NO. †3105
ANSWERED ON 03.08.2017

SIMPLIFICATION OF PROCEDURE FOR APPROVING PROJECTS

†3105. SHRIMATI RITI PATHAK

Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) whether there is any proposal under consideration to simplify the procedure meant for approval of major irrigation projects from Central Water Commission and the Ministry of Water Resources and if so, the details thereof;
- (b) whether the condition of investment approval from the Central Water Commission has been waived for getting Central assistance and if so, the details thereof;
- (c) the manner in which the guidelines regarding approval to major irrigation projects by the Central Water Commission have been simplified after May, 2014; and
- (d) the improvement made in simplifying the complex process of granting assistance under Accelerated Irrigation Benefit Programme after May, 2014?

ANSWER

THE MINISTER OF STATE FOR WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION
(DR. SANJEEV KUMAR BALYAN)

(a) to (c) The Guidelines for “Submission, Appraisal and Clearance of Irrigation and Multipurpose Projects, 2010” have been revised/simplified. The main modifications incorporated in the 2017 Guidelines, are given at **Annexure**.

As per the revised guidelines, State Governments submit the Investment Clearance proposal to Central Water Commission (CWC) and after examination; they recommend the proposal to Investment Clearance Committee of Ministry of Water Resources, River Development and Ganga Rejuvenation (MoWR, RD & GR). Based upon recommendations of the committee, MoWR, RD & GR accords Investment Clearance to such projects. Investment clearance is necessary for inclusion of the project under Accelerated Irrigation Benefits Programme for Central Assistance.

(d) Ninety nine (99) ongoing irrigation projects have been identified in consultation with the States for completion in phases up to December, 2019. For completion of these projects in a mission mode, funding mechanism through NABARD has been approved by the Government for both central and state share. A Mission has also been established for implementation of these 99 projects.

Further, the procedure for approval of revised cost for providing Central Assistance has been simplified as below:

- i. No separate clearance/Advisory Committee clearance/Investment Clearance is required for funding of the projects, which have cost escalation of upto 20% on approved cost (AIBP component) as on 01.04.2012 and no separate investment clearance form MoWR, RD & GR is required.
- ii. Fast track proforma clearance from Central Water Commission (CWC) is sufficient for projects where revised cost may be more than the 20% over and above approved cost as on 01.04.2012 and no separate investment clearance from MOWR, RD & GR is required.

Further, cost escalation over and above 20% on approved cost as on 01.04.2012 shall be borne by the concerned state government for which they can avail loan from NABARD under Long Term Irrigation Fund (LTIF).

Annexure referred to in reply to parts (a) to (c) of Unstarred Question No. 3105 to be answered in Lok Sabha on 03.08.2017 regarding “**Simplification of Procedure for Approving Projects**”.

Main modifications incorporated in the Guidelines

- Detailed Project Report (DPR) submission and appraisal process are to be done only through web-enabled e-PAMS system to reduce postal or other communication delays.
- DPR preparation by the Project Authority has to be undertaken in a consultative mode with CWC which reduces deficiencies in the DPR before its submission to CWC.
- Project Authority needs to furnish a certificate indicating that the DPR has been prepared in a consultative mode with the specialized Directorates of CWC.
- Project Authorities will get aspects pertaining to CSMRS/MoAG & FW/CGWB examined from the respective agencies before submitting the DPR to CWC leading to fast track examination of the DPR.
- The time line for completion of examination/appraisal process has been fixed.
- In case the statutory clearances/concurrences such as Environment, Forest clearances from MoEF&CC, clearance of R&R plan of tribal population from MoTA, the State Finance Concurrence (SFC) etc., are pending, the Advisory Committee may accord conditional acceptance to the project.